

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL,  
AHMEDABAD BENCH AT AHMEDABAD

IA 453 OF 2020 IN CP(IB) 597 OF 2018

IN THE MATTER OF:

**RIDDHI SIDDHI COTTON GINNING & PESSING PRIVATE LIMITED**

Survey No. 251/P-2,  
Rajkot Jamnagar Highway,  
At Mota Rampar, Taluka Paddhari  
Rajkot-360110, Gujarat

.....CORPORATE DEBTOR

AND IN THE MATTER OF:

ATUL MITTAL

....LIQUIDATOR

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*Atul Mittal*

ATUL MITTAL  
LIQUIDATOR

In the Matter of Riddhi siddhi Cotton Ginning & Pessing Private Limited  
Reg. No: IBBI/IPA-001/IP-P00439/2017-18/10762  
Address:174, Balco Apartment, Plot No.58, IP Extension, Patparganj, Delhi-110092  
E-Mail :[rajkot.ipamittal@gmail.com](mailto:rajkot.ipamittal@gmail.com),

Date: 23/02/2020  
Place: Delhi

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BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL,  
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IN THE MATTER OF:

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APPLICATION TO ADJUDICATING AUTHORITY TO MODIFY AN ENTRY IN THE LIST OF  
STAKEHOLDERS UNDER REGULATION 31(3) READ WITH REGULATION 25 OF THE  
INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (LIQUIDATION PROCESS) REGULATIONS,  
2016

1. That an application bearing no. I.A.453 of 2020 was filed by the Resolution Professional before the Adjudicating Authority and the same was heard by the Hon'ble Tribunal and issued direction for the initiation of Liquidation Process and also appointed Atul Mittal, a registered Insolvency professional, registration number IBBI/IPA-001/IP-P00439/2017-18/10762, as Liquidator of the Company **Riddhi Siddhi Cotton Ginning & Pessing Private Limited** vide order dated 09.09.2020 under Section 33 and 34(7) of the Insolvency and Bankruptcy Code, 2016. The Intimation of the order received on dated 17.09.2020.
2. That in terms of Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 Public Announcement was made on 19<sup>th</sup> September 2020 in Indian Express (English Edition) and Gujarat Samachar (Gujarati Edition), for creditors to submit their claims to the undersigned. The last date for submission of claim was 16<sup>th</sup> October 2020
3. The Liquidator has received the following Claims:-
  - a. One claim from Bank of Baroda dated 05.10.2020, as Financial Creditor amounted Rs. 36,33,55,000 and Revised claim dated 19.01.2021 amounted Rs. 34,57,19,000.
  - b. One claim from Sales tax officer, as Operational Creditors dated 14.10.2020 amounted Rs. 24,35,33,225.
  - c. One claim from Paschim Gujrat VIJ Company Limited dated 11.02.2021 amounted Rs. 13,28,584.27.
4. That in terms of Section 35(1)(a) along with the Section 39 of the Insolvency and Bankruptcy Code, 2016 read with Regulation 30 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, the undersigned has verified the claims submitted.

*Atul Mittal*



5. In compliance with the provisions of the Insolvency and Bankruptcy Code, 2016 read with Regulation 31 and 25 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, the undersigned has prepared the list of Stakeholder and filed the list of Stakeholders before the Adjudicating Authority dated 30.10.2020, same has been published dated 05.11.2020 in Financial Express (English) and Financial Express (Gujarati). List was shared with the stakeholder during the stakeholder meeting held on 06.11.2020.
6. That in compliance with the provisions of the Insolvency and Bankruptcy Code, 2016 read with Regulation 31(3) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, the undersigned may apply to the adjudicating authority to modify an entry in the list of Stakeholder filed with the Adjudicating Authority when he come across additional information warranting such modification and shall modify the entry in the manner as directed by Adjudicating Authority .The Revised list of Stakeholder comprising their names, the amount claimed by them, amount of their claims admitted is enclosed as Annexure-A



*Atul Mittal*

**ATUL MITTAL  
LIQUIDATOR**

**In the Matter of Riddhi Siddhi Cotton Ginning & Pessing Private Limited**  
**Regd. No: IBBI/PA-001/IP-P00439/2017-18/10762**  
**Address:174, Balco Apartment, Plot No.58, IP Extension, Patparganj, Delhi-110092**  
**E-Mail :[rajkot.ipamittal@gmail.com](mailto:rajkot.ipamittal@gmail.com)**

Date: 23.02.2021  
Place: Delhi

## ANNEXUTRE-A

## A. List of Financial Creditor

S.no	Particulars	Amount Claimed in INR	Amount Admitted in INR
1	Bank of Baroda	34,57,19,000	34,57,19,000
	<b>Total</b>	<b>34,57,19,000</b>	<b>34,57,19,000</b>

Note: The Bank has Relinquished security interest on all the assets of the company and Revised Form D has been submitted dated 19.01.2021 for Rs 3457.19 lakh, same has been admitted by the Liquidator.

## B. List of Operational Creditor

S.no	Particulars	Amount Claimed in INR	Amount Admitted in INR
1	State Tax Officer	24,35,33,225	24,35,33,225
2	Paschim Gujrat VIJ Company Limited	13,28,584	13,28,584
	<b>Total</b>	<b>24,48,61,809</b>	<b>24,48,61,809</b>



*Atul Mittal*